

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 47 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Prime Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 48 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Investment Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 49 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Prime Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Company Appeal (AT) (Insolvency) No. 50 of 2019

IN THE MATTER OF:

M/s. Kotak Mahindra Investment Ltd. ...Appellant

Vs.

Mr. Bijay Murmuria & Ors. ...Respondents

Contd/-.....

Present: For Appellant: - Mr. P. Nagesh, Mr. Mahip Datta and Mr. Dhruv Gupta, Advocates.

For Respondents: - Mr. K. Dutta and Ms. Srishti Kapoor, Advocate for R-1.

Mr. Abhijeet Sinha and Mr. Akshit Kapoor, Advocates for R-3.

Mr. Aditya, Mr. Rohan and Mr. Kamesh, Advocates.

O R D E R

03.09.2019— The Respondent- ('Successful Resolution Applicant') has given certain revised offer to the Appellants which, *prima facie*, appears to be justified. The Appellants are given opportunity to accept the same, failing which the appeal may be determined on merit.

Post these appeals 'for orders' on 17th September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g